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THE PUNJAB ABOLITION OF WHIPPING ACT, 1957.

Punjab Act No. 25 of 1957.

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Year	No.	Short title	Whether repealed or otherwise affected by legislation
1957	xxv	The Punjab Abolition of Whipping Act, 1957	Amended by the Punjab Reorganis a- tion (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968

AN ACT

to provide for the abolition of whippinng as a punishment and to amend the existing State Laws for this purpose.

BE it enacted by the Legislature of the State of Punjab in the Eighth Year of the Republic of India as follows:—

- 1. This Act may be called the Punjab Abolition Short title. of Whipping Act, 1957.
- 2. (1) The punishment of whipping as provided in any law with respect to any of the matters specified in the State and Concurrent Lists of the Seventh Schedule to the Constitution of India is hereby abolished.

Abolition of whipping.

(2) If at the commencement of this Act any sentence of whipping imposed upon any offender by a Court or other authority under any law referred to in sub-section (1) has not been executed for any reasons, whether wholly or partially, the offender shall be dealt with in the manner provided in section 395 of the Code of Criminal Procedure, 1898, as if that section had not been repealed by the. Abolition of Whipping Act, 1955 (Act No. 44 of 1955)

For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1957, page 651.